

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.30 of 1998.

Wednesday this the 28th day of January, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

K.K. Gopalakrishnan,
Adhoc Driver,
Under Deputy Chief Engineer,
Construction, Southern Railway,
Ernakulam, residing at
Kootungal House, Madathumoola,
Nedumbassery PO, Ernakulam Dist.

..Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

The Chief Engineer,
Construction,
Southern Railway,
Egmore, Chennai.8.

...Respondent

(By Advocate Mr. Thomas Mathew Nellimootil)

The application having been heard on 28.1.1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is presently holding the post of
Gangman on a regular basis but officiating on adhoc basis
as a Driver is aggrieved that he has not been considered
for absorption on the post of Driver in the Construction
organisation in terms of the Railway Board instructions
contained in the Circular No.E(NG)I-74/CFP/40 dated 17.9.74
(A6). Requesting the Chief Engineer, Construction, Madras
to consider his claim the applicant made a representation
on 5.8.96 (A3) and followed it up by reminders, the last
one being dated 25.4.97 (A7). The applicant has filed

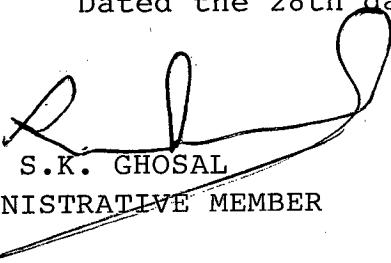
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this application finding that there is no response to the above representation and the reminders for a direction to the respondent to pass appropriate orders on his latest representation (A7).

2. When the application came up for hearing today, Shri Thomas Mathew Nellimootil, appearing for the respondent stated that the respondent would consider and dispose of the representation within any time to be stipulated by this Tribunal and the application may be disposed of with appropriate directions.

3. In the light of what is stated by the learned counsel for the respondent, the application is disposed of with a direction to the respondent to consider the representation submitted by the applicant (A7) in the light of A.6 Railway Board Circular and other relevant materials and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 28th day of January, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A3: Representation dated 5.8.96 submitted by the applicant to the respondent.
2. Annexure A6: Order No.E(NG)I-74 CFP/40 dated 17.9.74 issued by the Railway Board.
3. Annexure A7: Representation dated 25.4.97 submitted by the applicant to the respondent.

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